

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Application No. 203 of 2017 (SZ)**

Applicant(s)

I. Margo,
Coonoor,
The Nilgris District.
P

Vs. Respondent(s)

The Commissioner,
Coonoor Municipality,
The Nilgris District
and 3 others.

Legal Practitioners for Applicant(s)

M/s.M. Manivasagam Associates,

Legal practitioners for respondent(s)

M/s. M.K.Subramanian & E. Manoharan
for R1 and R2
Mrs.H.Yasmeen Ali for R3 and R4

	Orders of the Tribunal
Order No. 1	<p>Date: 18th September, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mr. E. Manoharan, the learned counsel takes notice for respondent Nos.1 and 2, Mrs. H. Yasmeen Ali, the learned counsel takes notice for respondent Nos.3 and 4, and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the respective learned counsel appearing for respondent Nos. 1 to 4 within 2 days.</p> <p>Let the reply be filed by respondents 1 to 4 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.</p> <p>List the matter on 27.10.2017.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>